CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH



C. P. NO. 17 2/96 M. A. NO. 1215/96 O. A. NO. 758/95

Hon ble Shri A.V. HARIDASAN, Vice—Chairman(J)
Hon ble Shri R.K. AHOOJA, Member(A)

New Delhi, this 29th day of August, 1996

Shri Yogender Singh s/o Shri Dev Dutt Singh r/o Village Kharia Khurd P.O. Gartauli Distt. Aligarh(U.P.).

Applicant

(By Shri Shankar Raju, Advocate)

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Shri Nikhil Kumar Commission∈r of Police Delhi Police Headquarters M.S.C.Builung I.P.Estate NEW DELHI.

Respondent

(By Shri Jog Singh, Advocate)

ORDER(Oral)

Hon ble Shri A.V. Haridasan, Vice_Chairman()

Learned counsel for the respondent produced a copy of the Order dated 19.8.1996 by which orders are issued by the competent authority complying the directions contained in the final order in the Original Application. As the directions have since been complied with, we do not find it necessary to proceed further in the Contempt Petition. Hence, Contempt Petition is closed and notice issued to the respondent shall stands discharged. No pasts.

(R.K. AHOODA)

MEMBER(A)

(A.V.HARIDAGAN) VICE_CHAIRMAN(J)

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